

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**  
**Company Appeal (AT)(Ins) No. 858 of 2019**

**IN THE MATTER OF:**

**P. Purushothaman**

**...Appellant**

**Versus**

**Union Bank of India & Anr.**

**...Respondents**

**Present :**

**For Appellant:**

**Mr. Rohit Rajeshri, Mr. Karuppaiah Meyyappan,  
Mr. Vibhu Anshuman, Mr. Baalaji, Mr. D. Teck Raj  
and Mrs. Kanika Kalayarasan, Advocates**

**O R D E R**

**27.08.2019** Learned counsel for the Appellant submits that the Appellant being the third party, the impugned order was not communicated to him. The certified copy was applied but has not yet been provided by the Adjudicating Authority, Division Bench, Chennai. He prays for and is allowed to file proper application for condonation of delay within a week.

Post the case for Admission (Fresh Case) along with proper petition for condonation of delay, if any filed, on **5<sup>th</sup> September, 2019**.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

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